

T-15012/26/2022-Training-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Training Division)
3rd Floor MMU building, Mata Sundri Road, New Delhi-110 002

Dated: 06th April, 2023

NOTICE

The Food Safety Training and Certification (FoSTaC) programme is aimed at creating a pool of food safety supervisors (FSS), who are trained in good hygiene and manufacturing practices as per requirements in Schedule 4 of Food Safety and Standards Licensing and Registration Regulations, 2011 and for this, courses are designed and are currently delivered through a wide network of training partners (TP), trainers and assessors. As the TPs are one of the pillars for the enhancement of the program, as an empaneled Training Partner of FSSAI under FoSTaC, TPs shall abide by the Terms & conditions and provide necessary support to FSSAI as and when required.

2. In this regard, all empanelled Training Partners must read the new Terms and Conditions as per the Annexure I carefully and shall abide by them.

3. Further, all the Training Partners (except newly empanelled training partners) are required to sign the new Terms and conditions attached at Annexure I by their Authorized Signatory and send it to the undersigned and to email id fostac@fssai.gov.in by 30.04.2023.

(Virendra Sing Shekhawat)
Manager
Training Division

Copy to:

CITO –with a request to upload on the FSSAI/FoSTaC website for wider circulation.

**Self-Declaration Form Terms & Conditions for an Empanelled Training Partners (TP) under
Food Safety Training and Certification (FoSTaC) programme.**

1. Training Partners will take responsibility for mobilization of trainees for the Food Safety Supervisor training programme. Training partners will ensure that there would be designated mobiliser and marketing partners and they would not threaten and provide misguided information to the FBOs and participants. TP will also ensure that name and contact details of mobiliser and marketing partner while mobilizing the trainees will be shared mandatorily with Local Food Authority and FSSAI as and when it is required.
2. Training partners will organize Training of Trainer (TOT) programme in association with FSSAI to create pool of trainers as and when required.
3. Training Partners will ensure that they will use trainers from the pool of FSSAI certified trainers for the particular course.
4. Training Partners will ensure that persons associated with training partners such as mobiliser, trainer, assessor etc. will not use FSSAI logo on their visiting cards or in any manner apart from the banners used for the training session in case of offline training programme and interface used in case of online training session.
5. In case of cancellation or postponement of any training, Training Partner will inform trainees about rescheduling the programme.
6. Backend entry of any data on the portal for a training batch, which have already been conducted will not be allowed in any case.
7. Training Partner will upload the result of assessment within 7 days from the date of commencing of training programme. Failing which the training programme will get cancelled automatically. No requests in this regard will be entertained. If the Assessment result updation of last 7 trainings is pending, Training Partners will not be allowed to create the 8th Training Calendar in the FoSTaC Portal.
8. Trainer partner will organize at least 20 training programmes in a financial year. TPs below this bench mark may be de-empaneled.
9. Training Partner will be responsible for maintaining legible records of assessment of all trainees for the period of two years (either in hard copy or in electronic form). The record can be sought by FSSAI any time, if required.
10. Training Partner will strictly comply with all the guidelines with respect to duration of the training session, batch size, course content, instructions issued by FSSAI related to FoSTaC from time to time.
11. Training partner will have to inform officials of States/UTs FDA in advance for any training programme.

Annexure I

12. Training partner will organize at least 10% of the total number of trainings in a year in the States/UTs of Arunachal Pradesh, Assam, Dadra & Nagar Haveli, Daman & Diu, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry and Sikkim.

13. Training partners will not sublet or sub contract of their work to any third party.

14. Performance of training partners will be reviewed on a periodical basis by FSSAI.

15. Training Partner will nominate a Single Point of Contact person with FSSAI on all matters related to FoSTaC including training schedule, attending complaints, coordinates with FSSAI’s Training Division etc. with whom the interaction can be established.

16. Training Partner will inform any changes in its name, address, Single point of contact, email to FSSAI within 15 days of such change.

17. Training Partner will permit access to FSSAI or any of its officials deputed for the purpose of audit, surveillance or investigation and give access to all relevant records/ documents for the purpose of verifying details.

18. Training partner will strictly adhere to the Advisories, directive etc., issued by FSSAI from time to time.

19. Training Partner will ensure that the FSSAI recognition will not be used by it for promotional or publicity purposes in any way that FSSAI considers to be misleading or inappropriate or disrepute to FSSAI, and take such immediate steps as FSSAI may require to correct any such misleading/inappropriate use.

20. Training Partner will inform FSSAI if it has been declared insolvent or blacklisted by Government Department/Autonomous Body/PSUs immediately.

21. Training Partner will provide all information/ documents related to training to FSSAI as and when required.

22. Training Partner will comply with all above Terms and Conditions failing which it may be de-empaneled.

As an empaneled Training Partner of FSSAI under FoSTaC, I/we agree to abide by the above Terms & conditions and provide necessary support to FSSAI.

Authorized Signatory of Training Partner

Signature : Seal :

Name (In Block Letters):Designation (In Block Letters):

Name of Organization (In Block Letters):.....